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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017**

Name of the Company: Bharatbhai Vrajlalbhai Selani
(Dev Cotex Pvt Ltd.)
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mohit Gupta	ADV	Applicant	Mohit Gupta
2.				

ORDER

Learned Advocate Mr. Mohit Gupta i/b A.R Gupta Associates present for Corporate Debtor/ Applicant. None present for Respondent.

Proof of dispatch of application on financial creditor and operational creditor filed.

Applicant is directed to serve notice of date of hearing along with copy of order on all creditors and file proof of service.

List the matter on 04.08.2017 for objections of creditors and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of August, 2017.